- (c) whether the status of exercise carried out for evaluating terms and conditions of allocation and criteria for allocation was discussed;
 - (d) if so, the details in this regard;
- (e) whether the applications for allocation of fourteen coal blocks for power sector has been recommended by the Ministry of Power and the Central Electricity Authority; and
 - (f) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (f) The Inter-Ministerial Committee (IMC) was set up under Rule 4(3) of Auction by Competitive Bidding of Coal Mines Rules, 2012 to consider the applications received from the Government Companies/Corporations.

A total of 235 applications for 14 coal blocks meant for power as end-use were received in the Ministry of Coal out of which 128 applications were found eligible by the Inter-Ministerial Technical Committee on the basis of the comments received from Ministry of Power/Central Electricity Authority. Due deliberations/discussions were also carried out for evaluating the terms and conditions of allocation and criteria for allocation along with comments obtained from various agencies including applicant State Government, the States where coal blocks are located, both by Inter-Ministerial Technical Committee and Inter-Ministerial Committee and finally IMC recommended for the allocation of these 14 coal blocks for power end-use to Government Companies/Corporations.

Legal opinion on de-allocation of coal blocks

- 6. SHRI DEVENDER GOUD T.: Will the Minister of COAL be pleased to state:
 - (a) whether it is a fact that there is a delay in de-allocating the blocks;
- (b) whether it is also a fact that PMO has asked the Ministry to seek legal opinion on de-allocation of coal blocks; and
- (c) if so, whether the Ministry has sought the legal opinion and if so, the details of legal opinion obtained?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The Government periodically reviews and monitors the progress of development of coal blocks as well as associated end use plants through the mechanism of 'Review Committee' earlier and Inter-Ministerial Group (IMG)' now. Based on the recommendations of the then Review Committee and IMG, Government has so far de-allocated 47 coal blocks.

- (b) No, Sir. As such Law Ministry is a member of the IMG.
- (c) Does not arise in view of reply given to part (b) above.

FIRs filed by CBI in coal block allocation

- 7. SHRIMATI GUNDU SUDHARANI: Will the Minister of COAL be pleased to state:
- (a) the details of each of FIRs, CBI has filed, so far, and the company/individual against whom such FIRs have been filed and brief reasons for filing such FIRs;
 - (b) whether it is a fact that CBI would file some more FIRs very soon;
 - (c) if so, the details thereof; and
- (d) by when CBI is going to complete all the cases that it has been investigating with regard to allocation of coal blocks between 2006 and 2009?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) The details of each of FIRs, CBI has filed, as per information given by them, and the company against whom such FIRs have been filed are given below: